

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

14. C.P. (IB)/372(MB)2024

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 03.07.2024**

NAME OF THE PARTIES:- Eco Evols Private Limited
V/s
**Kinetic Green Energy And Power Solutions
Limited**

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

Counsel, Yashima Sharma appeared for the Operational Creditor through VC and Counsel, Ajay Sharma appeared for the Corporate Debtor through VC.

Counsel appearing for the Operational Creditor states at bar that the matter has been settled between the parties and the entire claim has been received from the Corporate Debtor and, therefore, Counsel for the Operational Creditor has instructions not to proceed with the present Company Petition any further and withdraw the same. In view of the statement made by the Counsel for the Operational Creditor, the present Company Petition bearing no. **CP(IB)372(MB) 2024** filed u/s 9 of the IB Code, 2016 is **dismissed** as **withdrawn**. No order as to costs. The file be closed and consigned.

All Applications connected with the present Company Petition shall stand disposed of having become infructuous in view of the above order.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)
ANKIT

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)